भारत का राजपत्र
The Gazette of India

संवीदा

जनता को पर उन सभी फा.सं.पी. 15025/261/2013-पीए/एफएसएआई तारीख 5 फरवरी, 2015 को अविध के भीतर उनके उपेक्षा के प्राप्त, खायां सुरक्षा और मानक प्राधिकरण द्वारा भारत के राजपत्र, असंरक्षित, भाग III, खंड 4 में अधिसूचना संख्या 15025/261/2013-पीए/एफएसएआई तारीख 5 दिसंबर, 2014 को प्रकाशित किया गया था, उन पर उन सभी व्यक्तियों में जिनको उससे प्रभावित होने की संभावना हैं, उत्क अधिसूचना के राजपत्र की प्रतियां जनता को उपलब्ध होने की तारीख तीस दिनों की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और राजपत्र की प्रतियां जनता को 5 फरवरी, 2015 को उपलब्ध करा दी गई थीं;

और उत्क प्राप्त वहिनियमों के संबंध में ग्राम आक्षेपों और मुझाओं पर खायां सुरक्षा और मानक प्राधिकरण द्वारा विचार कर लिए गए है;

अतः, अब खायां सुरक्षा और मानक प्राधिकरण उत्क अधिनियम की धारा 16 के साथ पतित धारा 92 की उपधारा (2) के खंड (ड) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, खायां सुरक्षा और मानक (खायां उत्पाद
MINISTRY OF HEALTH AND FAMILY WELFARE

(Food Safety and Standards Authority of India)

NOTIFICATION

New Delhi, the 13th November, 2015

F. No. P.15025/261/2013-PA/FSSAI—Whereas the draft Food Safety and Standards (Food Products Standards and Food Additives) (Amendment) Regulations, 2014, were published as required under sub-section (1) of section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), vide notification of the Food Safety and Standards Authority of India number F.No P. 15025/261/2013-
PA/FSSAI dated 5th December, 2014 in the Gazette of India, Extraordinary, Part III, Section 4 inviting objections and suggestions from the persons likely to be affected thereby, before the expiry of the period of thirty days from the date on which the copies of the Official Gazette containing the said notification were made available to the public;

And whereas the copies of the said Gazette were made available to the public on the 5th February, 2015;

And whereas the objections and suggestions received from the public in respect of the said draft regulations have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by clause (e) of sub section (2) of section 92 read with section 16 of the said Act, the Food Safety and Standards Authority of India hereby makes the following regulations further to amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, namely:—

**Regulations**

1. (1) These regulations may be called the Food Safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2014.

(2) They shall come into force on the date of their final notification in the Official Gazette.

2. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, in Appendix A, relating to “list of food additives”, in Table 1 relating to List of food Additives for use in bread and biscuits, in serial number B, against item 7, relating to column 4, for the symbol “- “, the letters “GMP” shall be substituted.

ASHISH BAHUGUNA, Chief Executive Officer

[ADVT-III/4/Exty./187-O/15(257)]

**Note**:—The principal regulations were published in the Gazette of India, Extraordinary, Part III, Section 4 vide notification number F.No: 2-15015/30/2010 dated the 1st August, 2010 and subsequently amended vide notification numbers:

(i) F.No. 4/15015/30/2011, dated 7th June, 2013.
(iii) F.No. 5/15015/30/2012, dated 12th July, 2013.